

Dr. Ram Manohar Lohiya National Law University, Lucknow Moot Court Committee







INTERNATIONAL ARBITRATION MOOT COURT COMPETITION, 2025

IN COLLABORATION WITH



THEME SPONSOR



INSTITUTIONAL PARTNER



— Advisory—

ASSOCIATE SPONSOR



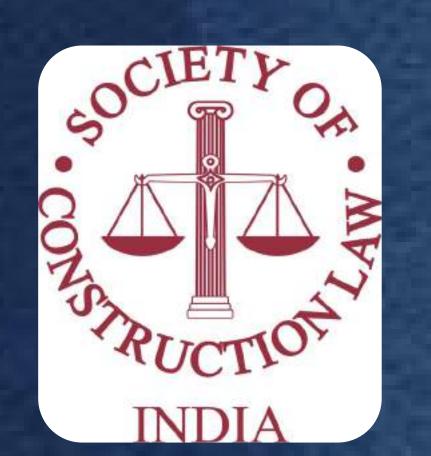


INVITATION BROCHURE 21st-23rd FEBRUARY, 2025



















Drawing inspiration from the achievements of the preceding flagship event, Dr. Ram Manohar Lohiya National Law University is extremely pleased to announce the 3rd edition of its flagship arbitration moot, i.e. 3rd RMLNLU – S&A Law Offices International Arbitration Moot Court Competition, 2025. Since its inception, RMLNLU has garnered a stellar reputation within the mooting community, with numerous esteemed institutions and individuals associating themselves with the University's Moot Court Committee.

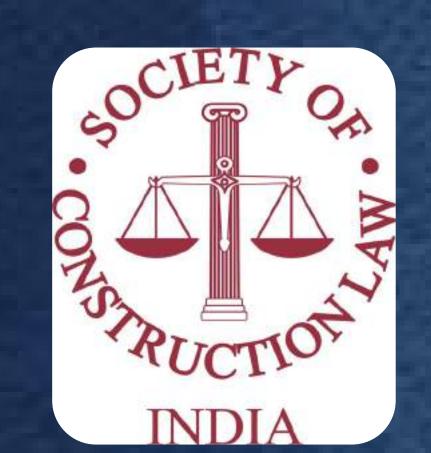
Given the complexity of disputes, it has become widely known that arbitration is a far more efficacious method of resolving disputes as opposed to the traditional adversarial systems, such as courts. This surge is attributed to its flexibility, neutrality, and enforceability of awards across jurisdictions. As part of the competition, participating teams are required to submit their memorials. Following the memorial knockout rounds, the top 32 teams will proceed to the oral rounds scheduled to take place at the University campus from February 21 to 23, 2025. In addition to substantial cash prizes, outstanding performers in the competition will have the opportunity to secure internships with distinguished organisations in the field of arbitration.





















Dr. Ram Manohar Lohiya National Law University, established in 2005 by the State Legislature of Uttar Pradesh and inaugurated in 2006, is dedicated to fostering and spreading legal knowledge. The University aims to instill a sense of societal responsibility in its students while promoting cultural diversity in the field of law. In pursuit of its objectives, the University organizes its flagship event, the RMLNLU – S&A Law Offices International Arbitration Moot Court Competition. This competition is designed to engage law students nationwide, offering them an opportunity to develop a practical understanding of arbitration through simulated court proceedings.

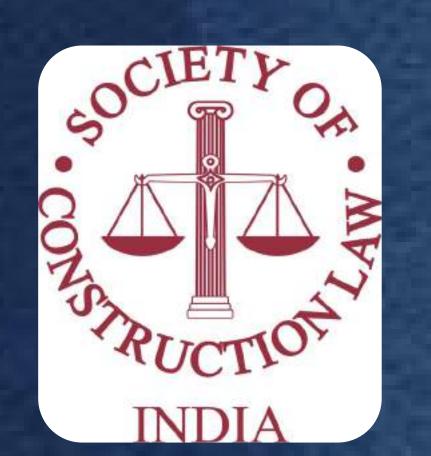
Building on the success of the previous flagship event, the RMLNLU-SCC Online International Media Law Moot Court Competition, which was conducted for ten years, the university made a transition, last year, to a new subject matter- Arbitration Law. As we embark on the 3rd edition of the RMLNLU – S&A Arbitration Moot Court Competition, 2025, we look forward to continuing our commitment to providing a platform for law students to enhance their knowledge and skills in the field of arbitration.

















ABOUT S&A LAW OFFICES



S&A Law Offices is one of the fastest growing law firms in the country and thrives to cater to the needs of people. S&A provides solutions in the practices of Litigation, Alternate Dispute Resolution, Commercial Transactions, Corporate and Allied Laws, Intellectual Property Rights, Indirect Tax, Customs & Trade and Valuation. With their state-of-the-art offices at Gurugram, New Delhi, Mumbai, and associate offices across India, S&A caters to domestic and international clients.

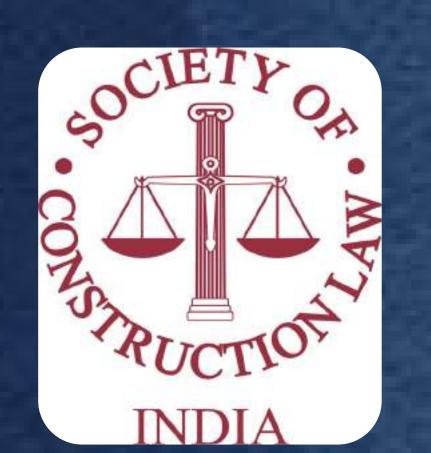
S&A, through its highly skilled teams and enabled by robust technology, delivers innovative solutions to challenging complex legal issues. S&A is backed by the exhaustive experience of key team members to tackle varied legal challenges in the complicated array of scenarios. S&A takes pride in being known for providing effective solutions with a quick turnaround time. Further, the research wing is complemented by the inhouse publications: Indian Legal Impetus, S&A IP-Tech and Indirect Tax Newsletter.

















ABOUT SIAC

Singapore International Arbitration Centre

The Singapore International Arbitration Centre (SIAC) is an international arbitral body based out of Singapore that supports and serves international businesses seeking to resolve disputes. Established in 1991 as an independent, not-for-profit organisation, SIAC has a proven track record in providing neutral arbitration services to the global business community. SIAC arbitration awards have been enforced by the courts of Australia, China, Hong Kong SAR, India, Indonesia, Jordan, Thailand, UK, USA, and Vietnam, amongst other New York Convention signatories. SIAC administers arbitrations under its own rules or arbitration and the UNCITRAL Arbitration Rules.

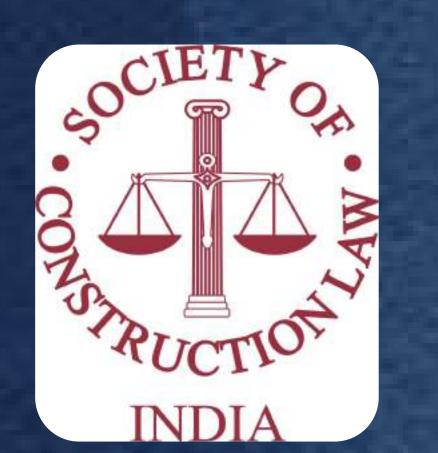
SIAC rules cover everything from the appointment of arbitrators, who are always eminent lawyers and professionals from the international business community, to the rendering of a final decision. They provide a complete framework for the resolution of disputes in the international business setting.





















SCL India was founded in 2016 to promote education, study, and research (and publication of the valuable results of such research) in the field of construction law and related subjects and its dissemination in India and overseas. SCL India has members from all stages of their professional careers who share an interest in construction law.

SCL India was founded to plug the need for a body that would promote research and education in the field of construction law by providing a forum, a means by which this could be done. Thus, SCL India encourages the active involvement of all of its members and generates discourse across a broad spectrum of issues relating to construction law, including matters of policy and legislation, front-end issues, dispute avoidance, and all forms of dispute resolution.

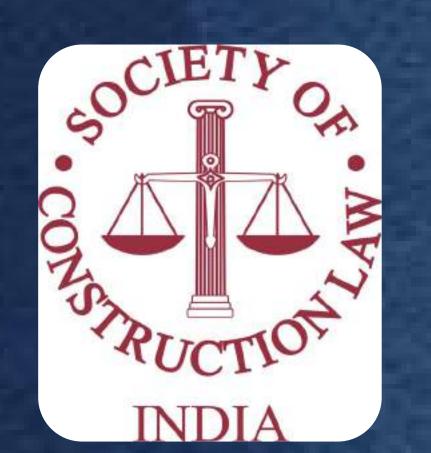
The Society of Construction Law – India is affiliated with the Society of Construction Law – UK, founded in 1983.





















In the 1940s, two siblings, the Late Shri C.L. Malik and his younger brother, the Late Shri P.L. Malik, opted for a career in the business of law bookselling and publishing. This decision laid the groundwork for the establishment of Eastern Book Company (EBC) in 1942, which has since evolved into a prominent figure in legal publishing, with offices located in various cities in India and overseas.

Over the years, EBC has consistently produced a diverse range of legal commentaries, student texts, law reports, and digests.

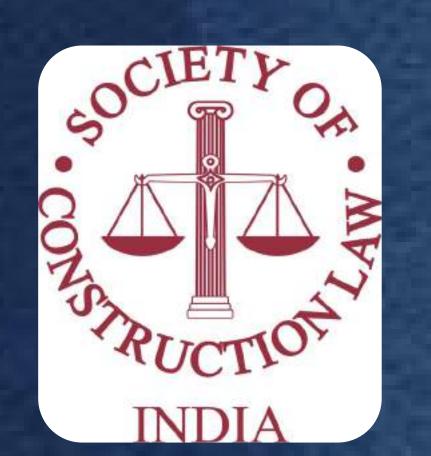
The company has introduced innovative works in both traditional print and electronic formats. Some of its notable products include Supreme Court Cases (SCC), SC Yearly Digest, Complete Digest, SCC Online, EBC Webstore, EBC Reader, EBC Learning, SCC Online Blog, EBC Explorer, and the Practical Lawyer magazine. EBC also publishes journals such as the SCC Weekly, SCC Civil, SCC Criminal, SCC Labour & Services, Current Central Legislation, and Lucknow Law Times.

















ABOUT SCC ONLINE



In 1996, Eastern Book Company achieved a significant milestone by being the first Indian legal publisher to introduce a legal database on CD-ROM named SCC Online (Supreme Court Case Finder). This database gained swift acceptance within the legal community and emerged as the preferred resource for researching Supreme Court case laws. It encompasses the full text of judgments from the Supreme Court of India, along with case notes and judgments from other High Courts, statutory material, Law Commission Reports, and Constituent Assembly debates. The database provides access to hundreds of volumes of law reports for comprehensive legal research.

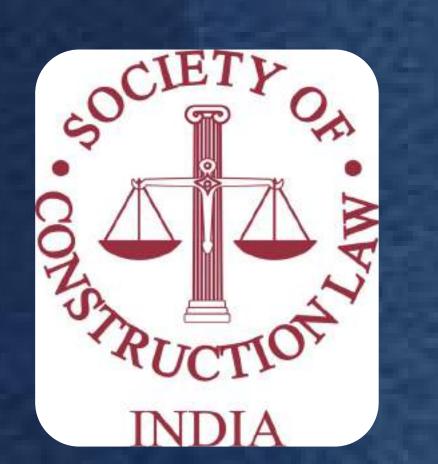
The coverage extends to the Supreme Court of India, the Privy Council from 1836, the former Federal Court of India, all High Courts, major tribunals and commissions, statutory material, reports from the Law Commission of India, and Constituent Assembly debates. Additionally, the database includes case laws from jurisdictions such as the United Kingdom, the United States, Canada, South Africa, Singapore, Bangladesh, Pakistan, Sri Lanka, Thailand, and the former West African Court of Appeal.

















OTHER ASSOCIATIONS

BANKING PARTNER



KNOWLEDGE PARTNER



RESEARCH PARTNER

ADDLESHAW GODDARD

MEDIA PARTNER



TRAINING PARTNER



SKILL PARTNER



FRIENDS OF THE MOOT

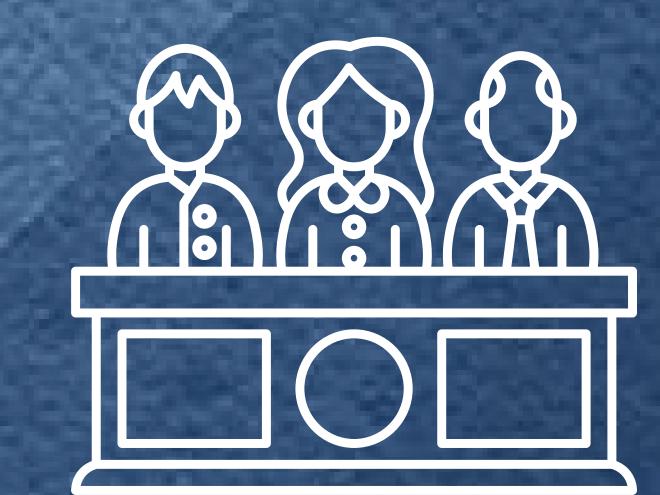


























ABOUT MOOT COURT COMMITTEE

The Moot Court Committee at Dr. Ram Manohar Lohiya National Law University, Lucknow, serves as the official student-led entity, comprising members from all five batches of the B.A. LL.B. (Hons.) program. Its primary responsibility involves overseeing and coordinating mooting activities and events within the University.

Annually, the Committee organizes an intra-moot court competition to assign National Moots and conducts Open Challenges to allocate International Moots to students. Additionally, it arranges several practice moots specifically for the incoming batch of students.

To foster a thriving mooting culture, the Committee conducts various orientations and demonstrative workshops. These initiatives aim to familiarize the student body with the intricacies of mooting.

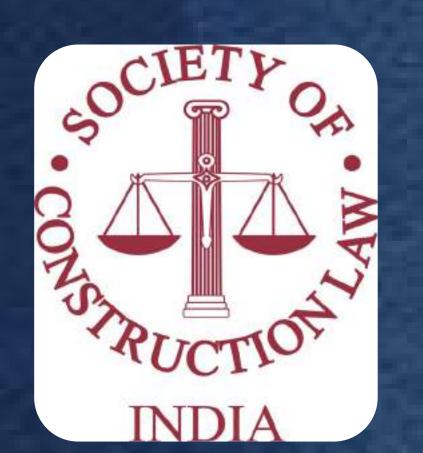
The Committee, being entrusted with organizing the University's flagship moot court competition each year, has recognized the growing significance of arbitration as an alternative dispute resolution mechanism. In response, the Committee has taken the initiative to familiarize law students with the concept of Arbitration and provide them with a valuable experience through simulated court proceedings. Having successfully conducted the inaugural edition, the Committee is proud to announce the 3rd edition of the RMLNLU – S&A Law Offices International Arbitration Moot Court Competition.





















With great honour and pleasure, I take this opportunity to welcome you all to the 3rd RMLNLU – S&A Law Offices International Arbitration Moot Court Competition. This year's problem revolves around Construction Arbitration and with the construction industry's significant growth and changes in trends and practices, I believe that you will greatly benefit from the knowledge that you will receive during the course of the competition.

Moot court competitions assist you in developing your research abilities, which are crucial for lawyers to possess because, in the end, your research will help you present your case and defend your position. Here, the students receive training on how to confidently and clearly deliver their case to the judges. You can acquire the skills you'll need through competitions that you might not learn from only textbooks.

My best wishes are with all the participants and I hope that they will find intriguing research points while working under the ambit of this law. I also thank and extend my gratitude to the sponsors and Moot court committee associated with the event for assisting us with the smooth conduct of the event.

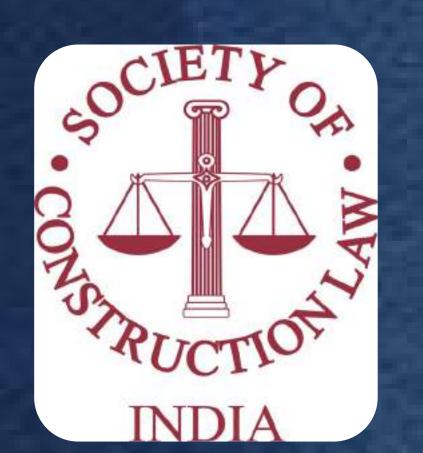
Warm Regards,
Prof. (Dr.) Amar Pal Singh





















It is with immense pleasure that we unveil the 3rd edition of RMLNLU's flagship moot: 3rd RMLNLU - S&A Law Offices International Arbitration Moot Court Competition, 2025. This competition offers an exceptional platform for law students to sharpen their skills, from drafting and research to oral advocacy, within the specialized realm of arbitration.

One of the most important experiences in legal education, mooting stands as a distinctive opportunity that cannot be compared to other competitions. It not only develops practical legal skills but also fosters greater confidence in public speaking and a deeper understanding of law itself.

I am certain that this moot court competition will facilitate meaningful interactions among students from various law schools, fostering appreciation for the diverse mooting cultures across the country and globally. Arbitration, as an evolving field, remains highly relevant in contemporary law, and this competition seeks to immerse students in its complexities and virtues. Moreover, participants can connect with esteemed judges, who can offer expert advice, enabling them to recognize their potential and address areas for improvement.

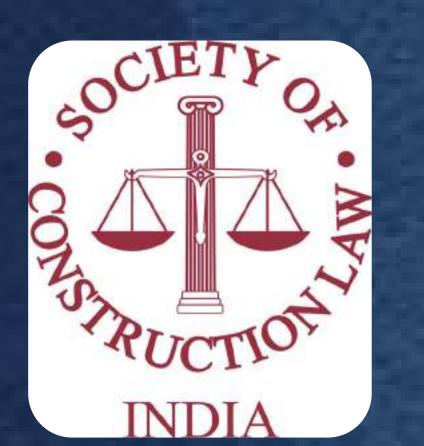
Best regards,
Dr. Kumar Askand Pandey





















It is with great pleasure that we extend a warm welcome to the 3rd Edition of RMLNLU – S&A Law Offices International Arbitration Moot Court Competition, 2025. We are thrilled to witness the convergence of diverse perspectives, ideas, and expertise in the field of Arbitration Law in this Moot.

This Moot serves as a platform for meaningful dialogue, collaborative exploration, and the exchange of knowledge that transcends disciplinary boundaries. With utmost dedication, we aim to gather law students on a nationwide scale to engage in discussions and arguements concerning the concepts and difficulties associated with the subject matter.

We express our gratitude to our Title Sponsor, S&A Law Offices for bringing excellence associated with their name to this mooting event. We are profoundly grateful to the Eastern Book Company and SCC OnLine for their unparalleled support. Their unconditional belief in us makes it all possible and brings all our endeavours to fruition. We would further express our heartfelt gratitude towards our Problem Drafter, Mr. Ajar Rab for generously consenting to draft this edition's moot proposition and our esteemed panel of judges for their time and effort.

We look forward to hosting you and we wish you the best.

Best Regards,
Arushi and Khushboo Sharma

















AWARDS



ALONG WITH INTERNSHIP
OPPORTUNITIES

WINNER

760,000

RUNNER UP

740,000

BEST MEMORIAL

₹30,000

BEST SPEAKER

₹ 20,000

















TIMELINE

DATES

16th December, 2024

4th January, 2025

7th January, 2025

13th January, 2025

27th January, 2025

5th February, 2025

21st February, 2025

22nd and 23rd February, 2025

EVENTS

Release of Moot Proposition

Deadline for seeking clarifications

Last date for First Phase of Registration

Release of Final Clarifications

Deadline for submission of soft copy of Memorials

Release of Memorial Knockout result

Deadline for submission of hard copy of Memorials

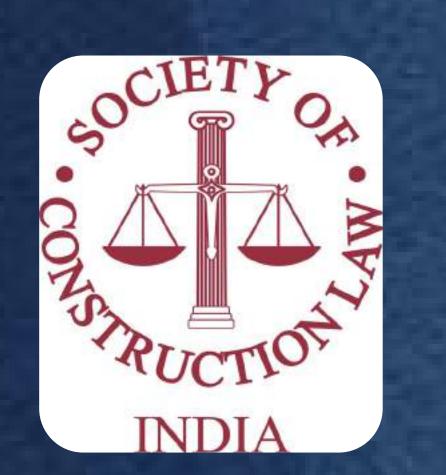
Oral Rounds

















REGISTRATION

PHASE 1 REGISTRATION FEE Rs. 1500

PHASE 2 (FINAL REGISTRATION) FEE Rs. 6500

2 3 6

NOTE: ONLY THE TEAMS QUALIFYING TEAMS (TOP 32) THAT WILL CLEAR MEMO-KNOCKOUT ROUND SHALL BE PAYING THE FINAL REGITRATION FEE

(REFER TO THE RULE BOOK FOR DETAILED REGITRATION PROCEDURE)

















COMMITTEE MEMBERS

MOOT COURT COMMITTEE MEMBERS

JT. CONVENORS

Arushi Khushboo Sharma

TREASURER

Dalima
Pushkarna

JT. SECRETARIES

Akarsh Anand
Jhanvi Gupta
Kanak Goel
Kushagra Tolambia
Maanya Kocher

Abdul Haseeb Anshika Parihar Aravind Shaji Arnav Mishra Divya Shivhare Hardik Kuldeep Khushi Pandey Monarch Trivedi Sakshi Tiwari

Anay Pratap Singh Divyansh Rathi Kopal Singh Liesha Mishra Varsha Anbu Varun Pratap Singh

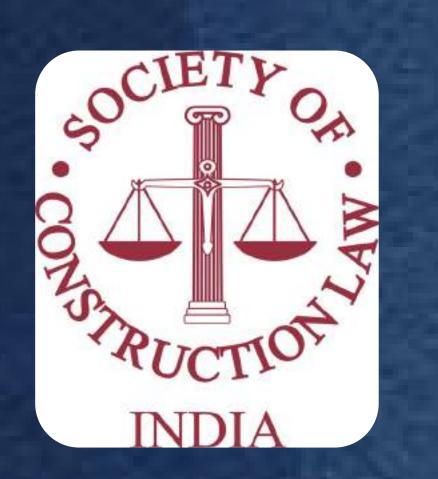
MEMBERS

Bhavishya
Goswami
Ishika Agarwal
Kinshi Walia
Manish Paliwal
Pranay Shankar
Shiven Gupta
Shravan Kadyan
Vidhita Hans
Vinay Pratap
Singh















CONTACTS

Arushi

Jt. Convenor,
Moot Court
Committee
Ph.: +91 89248 30247

Khushboo Sharma

Jt. Convenor,
Moot Court
Committee
Ph.: +91 76108 38595







f) FACEBOOK

Email - rmlmootcourt@gmail.com



